

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1914
ANSWERED ON:07.03.2000
CBI
MADHAVRAO SCINDIA

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the attention of the Government has been drawn to the newsitem captioned `After Mattoo case CBI may be in for many more shocks` appearing in the Hindustan Times dated December 19,1999;
- (b) if so, the facts reported therein; and
- (c) the result of such a review and the steps taken to withdraw such frivolous cases with due permission of respective courts?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI I.D. SWAMI)

- (a) & (b) :Yes, Sir. The two cases referred in the news-item relate to RC.23(A)/95-DLI against Shri Vinod Kumar, Junior Engineer, MCD, Karol Bagh, Delhi and RC.35(A)/97-DL against Shri Umesh Kumar Parashar, Junior Engineer (Civil), MCD, Delhi investigated by the CBI. In both the cases, the final decision was taken by the competent authority after thorough investigation and on the merits of the evidence collected during the investigation.
- (c) There is no proposal to undertake a general review of all cases pending trial. Due care is taken to ensure that frivolous cases are not registered in CBI. Due care is also taken to avoid frivolous prosecution or prosecuting any one against whom there is insufficient evidence.